

TITLE: EQUALITY IN CHILD RIGHTS

Child rights are concrete laws legislated from moral roots and thinking which benefits the entirety of mankind. This law helps and targets to assist those families who can barely afford to take care of their dependents, from education and food to necessities, Child Rights aids wherever it can. It's a solid platform created by the government and it should be embraced by the people irrespective of their backgrounds as this is done for the benefit of mankind and not just for a particular sect of society. As said by wise men, dreams are the steps to success, Child Rights helps a kid to aspire and to someday break out of the chain. While some enjoy a lavish life, thousands are unfortunately underprivileged and have to think twice before opting for the second meal of any day. Every child deserves good health, proper upbringing, and exercising Child Rights is inclined towards availing the same to the children of families who are plagued with poverty, thus awareness about the exercise of these rights is paramount.

Regardless of today's modern era, in many rural and urban places of India, there are some thousands and lakhs of people who are living on minimum wage and have a very bleak chance at providing a bright future to their off-springs. To earn some extra money, the parents in mostly the agrarian sector, make their children work throughout the day in the fields without proper nutrition and care. How much effort can a malnourished child put into rigorous work? Aren't the parents responsible for it? Food is one of the most basic needs of an individual. A balanced diet for these children may not be possible but a fist full of can help them substantially. It is pitiful when children of hardly six-seven years of age dig desperately into the dumpster just to find stale rotten food. It is such an irony that most organizations have fitness tests but with the lack of proper nutrition since birth, how can one be suddenly fit when he is young? Thus in this country, jobs are reserved for the elite classes. Certain steps must be taken to solve this issue. The government must prioritize providing proper nutrition to conceiving mothers so that the child is at least born healthy, and also employ certain mechanisms in place to nourish the child post-birth. The mid-day meal scheme running in schools should contain a balanced diet so that the few who can afford to go to schools in poverty struck areas can fill their stomachs with some healthy food.

I would strongly stand up for the policy where the government spends on the betterment of people even if they have to deduce it from the taxes or generate revenue officially. A

non-biased authority should be asked to take charge of the schemes under Child Rights so that it can reach to the farthest of places that are still in need of help and give to them what they deserve.